

received from Bihar State Tourism Department to start air services to Sanchi. However, there is no airfield available at Sanchi and it is not therefore possible to airlink Sanchi at present.

Visit of a High Level Team from U.S.A.

1456. SHRI B. V. DESAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a high level team of the US Department of Commerce has visited India during June or July, 1982 to make an on-the-spot study of the cash aid enjoyed by the exporters of sanitary castings;

(b) if so, whether the US team after visit has submitted a study report to the Union Government;

(c) if so, the main features of the report;

(d) to what extent the visit has been helpful to both the countries;

(e) whether talks were held to improve the trade between the two countries during the current financial year; and

(f) if so, whether any final agreement has been reached?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) to (f). Do not arise.

Trade Treaty with Nepal

1457. SHRI GHULAM RASOOL KOCHAK: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that India and Nepal have signed a fresh treaty of trade between the two countries;

(b) if so, the main features of the trade agreement reached;

(c) whether both the countries have agreed to check unauthorised trade that is going on in both the countries;

(d) if so, what steps have been agreed by both sides to check this; and

(e) whether various steps have also been agreed for checking smuggling by foreigners to these two countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) and (d). During the meeting of the Indo-Nepal Inter Governmental Committee, comprising senior officers of the two governments, held at Kathmandu from 11th May, 1982 to 14th May, 1982, it was agreed that:—

(i) There should be exchange of information on timely, regular and prompt basis to facilitate investigation into cases of unauthorised trade;

(ii) Contact points were designated on both sides to facilitate easier and direct communication between the concerned authorities;

(iii) there should be meeting between the concerned authorities at regular intervals.

(e) No steps have been specifically agreed to check smuggling by foreigners. However it is expected that implementation of the above measures will help checking smuggling by any person irrespective of his nationality to these two countries.

Overdrafts by States

1458. SHRI A. T. PATIL: Will the Minister of FINANCE be pleased to state:

(a) effect of overdrafts of different States on the economy and planning of the respective States and the Union; and

(b) whether the amounts overdrawn have been utilised by States in the implementation of their Plans?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) While the effect of the overdraft of different States on the economy and planning is not easily assessable, as far as the country as a whole

is concerned, any overdrawal by the States has an expansionary impact on the money supply and consequently on the level of prices. It is, therefore, imperative that, in order to ensure speedy development of the country within a framework of stable prices, the budgets of State Governments need to be balanced. Without this kind of fiscal discipline, there is always a danger of the price stability and consequently the objective of speedy development of the country being jeopardised.

(b) Yes, Sir.

कुछ कम्पनियों के विरुद्ध कर अपवंचन की शिकायत

1459. श्री राम सिंह शाक्य:

श्री निहाल सिंह:

क्या वित्त मंत्री कुछ कम्पनियों के विरुद्ध कर अपवंचन की शिकायतों के बारे में 2 अप्रैल, 1982, के अतिरिक्त प्रश्न संख्या 2644 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) आयकर अधिकारी द्वारा 5 सितम्बर, 1981 का (1) शाह स्टील इण्डस्ट्रीज (प्रा.) लिमिटेड (2) डी. एच. शाह (3) प्रताप डी. शाह और श्रीमति अनिता एन. शाह से बरामद की गई वस्तुओं का ब्यौरा क्या है, वे कितने मूल्य की हैं तथा वे किन-किन देशों में बनी हैं;

(ख) आयकर अधिकारियों द्वारा बरामद किये गये दस्तावेजों का ब्यौरा क्या है और इन दस्तावेजों की जांच करने के पश्चात् इनमें क्या अनिमितताएँ पाई गईं; और

(ग) इस सम्बन्ध में अब क्या कार्यवाही की गई है?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसौंदिया): (क) से (ग) आयकर विभाग ने 5 सितम्बर, 1981 को शाह स्टील इण्डस्ट्रीज (प्रा.) लि. डी. एच. शाह, प्रताप डी. शाह तथा श्रीमति अनिता एन. शाह के मामले में तलाशी तथा अभिग्रहण की कार्यवाही की और प्रथम दृष्टया लगभग 18,71,000/- रु. की लेखा

बहियां नकदी तथा 3,00,000/- रु. मूल्य के जवाहिरात पकड़े। इसके अतिरिक्त कई लेखा बहियां और दस्तावेज भी पकड़े गये जिनकी छानबीन की जा रही है। यह पाया गया कि इस समूह के करनिर्धारित करों की अदायगी के लिये जाली चालानों के आधार पर ऋण प्राप्त करते रहे थे। भारतीय दंड संहिता की संगत धाराओं के अन्तर्गत शिकायत दर्ज की गई थी जिनके आधार पर पुलिस ने इस समूह के सरगना श्री नरेन्द्र शाह को गिरफ्तार किया। तथापि बाद में उन्हें जमानत पर रिहा कर दिया गया था।

Loan/Assistance to Birla Concerns from Government Finance Institutions

1460. SHRI RAM VILAS PASWAN:

SHRI RAJESH KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loan/assistance in one form or the other from the various Government financial institutions have given to the Birlas and their sister concerns during the last five years, year-wise and the terms on which the loans have been given;

(b) do Government exercise a check to see that the loans given to those industrial houses have been properly utilised;

(c) how much amount out of the above has been returned and how much is due from each of them;

(d) whether any request from these industrial houses is still pending for grant of loan and if so, the details thereof; and

(e) whether any loan was waived during the same period in respect of the above concerns and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The amount of loans disbursed by the All India term lending Public Sector Financial Institutions, namely, Industrial Development Bank of India (IDBI) and Industrial Fin-